

[Smt. Vasundhara Raje]

loans along with interest. This has adversely affected the economy for those farmers. The farmers in the neighbouring States of Haryana and Punjab are exempted from such charges. They are not charged for the cost of water courses. Therefore, similar rule should be applicable in the case of the farmers in Rajasthan. Representations have been made by various organisations in this regard. The cost of water courses in Stage-II area of IGNP is borne by the State Government.

Now the total liabilities on account of the lined water courses and other farm development has reached around Rs. 200 crores with interest. As the area has been facing severe drought situation almost every year, the State Government is not in a position to undertake this liability.

As such, I appeal to the Government of India to share this responsibility and exempt the farmers, from the loan which has been taken by the Project Authority on their behalf. Thank you.

- (iv) **Need to provide financial assistance to the Government of Rajasthan for the overall development of Jaipur city**

[*Translation*]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House to this important issue under Rule 377.

Jaipur, the capital of Rajasthan is known as 'pink city' the world over and is a Centre of attraction for tourists from all over the world. The new master plan for Jaipur for the next ten years is being prepared. In order to make an all round development of this city from the tourism and trade angles, the Union Ministry of Urban Development should seek adequate financial help from the Centre and make it available to the State in view of the limited financial resources of the State Government.

- (v) **Need for Financial Assistance from Central Government to prevent silting in Chilika lake, Orissa**

[*English*]

SHRI BRAJA KISHORE TRIPATHY (Puri): Sir, India's best lake, i.e. 'Chilika' in Orissa, which is also the biggest lake of Asia, is getting silted more and more and requires immediate attention of the Government. It attracts thousands of foreign tourists every year due to its magnificent beauty. It also gives scope to earn crores of rupees of foreign exchange every year by way of exporting prawn and other varieties of fish. It is also a shelter place to lakhs of Siberian birds in winter. Such a valuable property of the country is losing its natural glamour and is getting silted as its passage to sea is practically closed. Immediate steps should be taken to open the mouth, the passage to sea. State Government has already appraised the situation and made a request to the Government of India for necessary allocation of funds.

- (vi) **Need to double the railway line from Kiul to Kajra on Kiul-Bhagalpur section**

[*Translation*]

SHRI BRABMANAND MANDAL (Monghyr): Mr. Deputy Speaker, Sir, I would like to draw the attention of this House to this important issue under Rule 377.

The scheme of doubling the railway line from Kajra to Bhagalpur should be converted into Kiul-Bhagalpur scheme. The doubling of railway line only from Kajra to Bhagalpur on Kiul Bhagalpur section does not serve any purpose. Its purpose will be defeated if the 15 km. Line is left single. Therefore, the railway line from Kiul to Kajra should be doubled.

The next point is that the doubling of railway line from Jamalpur to Ratanpur has been abandoned probably due to tunnel there. If this doubling work is a little costly and inconvenient, Ratanpur on this line may

be linked with Jamalpur-Monghyr-Safiasaral-Purabsaral line and this region given an opportunity for development by doubling Klu-Bhagalpur line.

I demand that this work should be started at the earliest.

- (vii) Need to ensure rehabilitation of migrants from other States in Bombay and not to ask the respective State from where they originally belong to bear the cost off their rehabilitation**

[English]

SHRI K.P. UNNIKRISHNAN (Badagara): Sir, it is calculated that there are nearly 4 to 5 lakhs of hawkers in the city of Bombay eking out a living by vending all kinds of goods, from tender coconuts, to household goods, garments, footwear. A substantial majority of them are from States of Kerala, Karnataka, U.P. and Bihar. Some of them belong to families who have continued to reside in Bombay for generations and majority of them have been there for decades.

Their numbers have been growing with the population growth of the Bombay metropolitan area, and in the absence of new markets and shopping centers, they have continued to perform a useful social function and at the same time, remain self-employed.

The Bombay Municipal Corporation and the State Government of Maharashtra has recently announced a programme of rehabilitation for a small number who alone can do the vending, and threatened that others will be thrown out of the city and the State. These authorities have evolved a scheme where the rehabilitation costs of people from other States have to be borne by the States to which they or their forefathers originally belong.

The respective state Governments who are asked to bear the costs have nothing to do with the movement of the people from

one State to another, nor have they sponsored them, nor can they constitutionally intervene or prevent it.

I wish to draw the attention of the House to this serious unconstitutional disability being imposed on a section of the citizens which strikes at the very roots of our concept of common citizenship and is violative of the Fundamental Rights guaranteed by Chapter III of the Constitution of India.

I request the Prime Minister, or the Home Minister, to intervene in the matter and declare that while carrying out any rehabilitation programme, no State shall violate these Fundamental Rights of affect the rights of any citizen.

- (viii) Need to declare the road from Panikoli to Rajamunda via Deonjhar, Barbil and Koira as National Highway**

SHRI GOVINDA CHANDRA MUNDA (Keonjhar): Sir, I am submitting the demand of the people of Orissa regarding declaration of the road mentioned below as National Highway.

Panikoli to Rajamunda via Keonjhar, Barbil and Koira.

As per the standing circular genuine demand of Orissa is about 3,000 k.m. out of which only 1,626 k.m. was completed during the last 43 years after Independence.

So, I request the Government to declare the above mentioned road, as National Highway without further delay.

- (ix) Need to instal low power TV transmitters at Vasantgarh and Sagareswar regions in Maharashtra**

SHRI PRITHVIRAJ D. CHAVAN (Karad): Sir, the Western part of Satara and Sanfil districts of Maharashtra, in my Lok Sabha Constituency Karad, are not adequately covered by Television broadcast from the existing LPTs Satara and Sangli.